

SLP(C)No. 16061-16062 OF 2001

ITEM No.63

Court No. 7

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.16061-16062/2001

(From the judgement and order dated 06/08/2001 in C.M. 663/2001 in
FAO No. 261/2001 and dated 5.9.2001 in CM No. 774/2001 in FAO
261/2001 of the High Court of Delhi at New Delhi

SHEILA MATHRANI

Petitioner (s)

VERSUS

APARNA CHODHURI & ORS.

Respondent (s)

(With prayer for interim relief)

(With Appln(s). for exemption from filing c/c of the impugned Judgment)

Date : 17/09/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU

HON'BLE MR. JUSTICE DORAISWAMY RAJU

For Petitioner (s) Mr. Kailash Vasdev, Sr. Adv.
Mr. Sunil Kr. Jain, Adv.
Mr. Vijay Hansaria, Adv. for
M/s Jain Hansaria & Co.,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Learned senior Advocate for the petitioner seeks
leave of the Court to withdraw these petitions to move the
High Court once over again. The special leave petitions
are dismissed as withdrawn.

.SP1

Charanjit

[Om Prakash]
Court Master